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REFERENCE TO A CIRCULAR LETTER ADDRESSED BY THE MINISTER OF PARLIAMENTARY AFFAIRS, TO ALL MEMBERS OF PARLIAMENT IN REGARD TO CONVENTIONS TO BE OBSERVED BY MEMBERS IN ADDRESSING CMMUNICATIONS TO THE MINISTERS AND SECRETARIES TO THE GOVERNMENT OF INDIA—Contd.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The Minister of Parliamentary Affairs hag to reply.

संसदीय कार्य मंत्री (श्री भीष्म मारायण सिंह ) : : मान्यवर, संवोग से उस समय में यहां उपस्थित रहा हूं जब हमारे सम्माननीय और सदन के वरोय सदस्य श्री भूपेश गुप्त बापका ध्यान आइण्ट कर रहे थे, सौर एक विशेष विषय पर ध्यान साकृष्ट कर रहे थे जो मेरे एक पत से संबंध रखताथा। वह पत्न थाएक सलाह के रूप में ग्रौर मैं यह जानता हूं सम्माननीय भूपेश गुप्त जी, डा० भाई महाबीर, हमारी बहिन श्रीमती पुरवी मुखर्जी जो उस पक्ष में बैठी हैं, नागेंक्वर प्रसाद शाही जी, ये सब इस सदन के वरीय सदस्य हैं, विद्वान सदस्य हैं । तो मैंने एक राय दी थी और, राय केवल मैंने पहली बार नहीं दी, यह एक परिपाटी सी रही है ग्रौर पहले भी जब श्री सत्यनारायण सिंह जी संसदीय कार्य मंत्री ये या श्री राजवहादुर, या श्री रघुरमैया संसदीय कार्य मंत्री रहे, उन्होंने भी सम्माननीय सदस्यों का ध्यान सिर्फ एक सलाह के रूप में ब्राक्रष्ट किया है। इसलिए एक गोपनीय पत्न लिखा गया था और मेरी ऐसी मन्शा कभी नहीं होती है कि अपने सम्माननीय सदस्य की विद्वता पर, उन की योग्यता पर जरा-सा भी मुझे शक या शुबहा हो । यह उसी परिपाटी की पुनरावृत्ति थी, यही कहा जा सकता है ।

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): The House stands adjourned till 2-45 P.M. far lunch.

The House then adjourned for lunch at fourteen minutes past two of the clock.

The House reassembled after lunch at fiftyone minutes past two of the clock, The Vice-Chairman (Shri Dincsh Goswami) in the Chair.

## STATEMENT BY MINISTER

Collision between 12 down Delhi-Howrah Express ana 45 Up Delhl-Amritsar Janata Express between Delhi and Delhi Shahdara Stations of Northern Railway on the 27th June, 1980

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); The hon. Minister of Railways will make a statement.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) Sir, with profound sorrow, I rise to make a statement on the unfortunate accident which took place on Northern Railway on 27-6-1980. On that day, 12 Down Delhi-Howrah Express left Delhi station at 22.20 hours and stopped at the Temporary Engineering Stop Indicator at Kilometre 3/28 between Delhi and Delhi Shahdara stations. While the train was stationary, 45 Up Delhi-Amritsar Janata Express which left Delhi at 22.35 hours i.e. 15 minutes later, collided with the rear of 12 Down, at about 23.00 hours. As a result, the rear portion of the rearmost second class sectional coach running between Delhi and Farru-khabad and the luggage portion of the second-cuimluggage and brake-van which was next to it were badly, damaged and also got derailed.

On receipt of the information in Delhi Control at 23.05 hours from the Guard of 12 Down Express, Medical Vans from Delhi and Ghaziabad accompanied by railway doctors and the relief train from Delhi were rushed to the site.

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As a result of this accident. persons wer<sub>e</sub> killed on the spot and 10 sustained grievous injuries of whom one died in the hospitaT bringing the total number of deaths of 7. Of the remaning 9 grievously injured persons, 8 were admitted in th<sub>e</sub> Lok Nayak Jaiparkash Narain Hospital and one in Northern Railway Central Hospital. 11 more persons with simple injuries wer<sub>e</sub> admitted in Northern Railway Central Hospital. In addition, about 49 persons who sustained trivial, injuries like abrasions, bruise etc. were discharged after first aid and were allowed to eontinue their journey.

General Manager, Northern Railway, accompanied by a number of Railway Doctors and other senior officers of the Northern Railway rushed to the site to supervise relief and rescue operations. Chairman, Railway Board and Member Traffic visited the site. The Minister for Railways accompanied by Railway Board officials also visited the site and met the injured in both the hospitals.

The Minister for Railways has sanctioned an *ex-gratia* relief of Rs. 5,000 to the next of kin of each of the dead and to those whose limbs may have to be amputated. Other grievous injury cases and simple injury cases will be given an *ex-gratia* relief of Rs. 1,000 and Rs. 500 respectively. This is in addition to the *ex-gratia* payment sanctioned by the General Manager, Northern Railway.

The Commissioner of Railway Safety, who is an independent authority working under the administrative control of the Ministry of Tourism and Civil Aviation is commencing his inquiry to-day.

## THE BUDGET (RAILWAYS) 1980-81 GENERAL DISCUSSION—contd.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, the Railway Minister will reply to the debate. You can speak sitting.

SHRI BHUPESH GUPTA (West Bengal): Sir, we have been receiving reports, very disturbing reports, from Uttar Pradesh that the *pro-tem* Speaker  $i_s$  functioning as a regular Speaker And the legislative business is being conducted, which is a violation of the Constitution.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, he cannot raise it.

SHRI G. C. BHATTACHARYA (Uttar Pradesh); Why cannot he raise it? We are representing the States. They are violating the Constitution. They are trampling the Constitution. (*Interruptions*).

SHRI BHUPESH GUPTA: Sir, we would like to know the position. We are told that the oath is not being allowed to be taken.

SHRI SHYAM LAL YADAV: Sir, how can he raise it?

SHRI BHUPESH GUPTA; Government should let us know the position.

SHRI G. C. BHATTACHARYA: There is a violation of the Constitution.

SHRI SHYAM LAL YADAV: Sir, you should not allow this.

SHRI G. C. BHATTACHARYA: My friend does not know the procedure. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You all sit dawn, please. Mr. Gupta, you are raising a matter. ..(*Interruptions*). I am on my legs. You all sit down, please. Mr. Gupta, you are submitting a matter regarding another Legislature. Therefore, if you want to raise it, I think, some sort of a notice should be before me for consideration whether the permission can be given or not. You kindly give a notice. That will be considered. Otherwise . . -.